

DR HENRY AUSTIN (Ernakulam) :  
Sir, we should know what is happening.

SHRI MADHU LIMAYE, I am seeking his guidance, I want to know, what procedure I should adopt. (Interruptions)

MR. SPEAKER As I have intimated to you a number of times, in such cases, you write to the Speaker.

श्री मधु लिमये : मैंने तुरन्त लिख दिया। मिनिस्टर ने माप के डायरेक्शन का स्पष्ट उल्लेखन किया है।

अध्यक्ष महोदय : वह आज सबेरे मेरे पास पहुँचा है।

श्री मधु लिमये : अध्यक्ष महोदय, माप मिनिस्टर को स्पष्ट आदेश दे कि वह डायरेक्शन 13 ए का पालन करे। उन्होंने एडमिट किया है कि मारुति में इम्पोर्टिंग मशीनरी लगी है। मैंने उस की विल्यु और ग्रन्थ डिटैल्ज के बारे में पूछा है, लेकिन उसका जबाब नहीं दिया गया है।

MR. SPEAKER You have already written to me. Why do you raise it in the House?

SHRI JYOTIRMOY BOSU Sir, my submission is that, there are motions which you have admitted in the list. Let there be a discussion because lot of bad things are coming out about the Maruti Limited. Let there be a discussion. There are many skeletons in the cupboard. (Interruptions)

MR. SPEAKER Mr. Madhu Limaye, you wrote to me and I received it only this

SHRI MADHU LIMAYE I sent it before 10 O'clock,

MR. SPEAKER After all, so many things come to me, It will be sent to the Minister. Why do you raise it every day in the House, such ques-

tions? I shall intimate you what action is taken.

SHRI S. M. BANERJEE Sir, kindly hear me for a minute

MR. SPEAKER: This should come under proper form.

SHRI S. M. BANERJEE Sir, you may kindly ask the Minister of Labour or the Industries or the Commerce Minister to make a statement in this case. They are getting money from the Centre, They are producing.

MR. SPEAKER: This should come under proper form

SHRI S. M. BANERJEE I have been saying about this for the last four days. Ten thousand workers of Swadeshi Cotton Mills, Kanpur are on the streets. This is run by M/s Sitaram Jaipuria and Rajaram Jaipuria. The Chief Minister of UP has issued instructions to open the textile mills. They have illegally closed it, illegal lock out is going on. Fifty per cent of the production goes to Defence, They have the cheek to flout the instructions of the Chief Minister. The Centre should step in, in regard to this matter. The Mills should be opened under DIR. Government should take strict action against these Jaipuria Brothers who are holding the country to ransom. (Interruptions)

MR. SPEAKER I am not making an exception. All such matters should be raised in the proper form, after due notice and after due permission. When you get off hand they are not taken notice of. Please sit down

12.10 hrs.

#### RE QUESTION OF PRIVILEGE AGAINST AIR

SHRI JYOTIRMOY BOSU (Diamond Harbour) I had given notice of a motion of privilege on the Mohan Dharja issue against Shri Inder Gujral. There is no further information to be

elicited from the Minister because yesterday Shri Mohan Dharra had clearly and categorically stated that unless Shri Gujral expressed, his regret with regard to the malicious and fabricated announcement made by AIR, he has to proceed with a privilege motion. In that context, I have studied the whole thing and the debates, and have tabled a privilege motion this morning.

Now the question involved in this case is that the announcement made by AIR on 5 March tantamounts to a show of contempt to your goodself and also to the Rashtrapati, because you had allowed the Minister to make a statement under the appropriate rule because you know that he had resigned and had not been dismissed, removed or dropped, and the Rashtrapati Bhavan communique also made it clear that he had resigned. But the way it was put out by AIR for the consumption of millions of listeners was something different. It is a clear case of breach of privilege.

**SHRI B V NAIK (Kanara)** I want to know whether it is the pleasure of the Chair that all the notices we have given will be described in detail during the zero hour.

**MR. SPEAKER** I have not given consent to it, but I have allowed him so that I can understand what he says.

**SHRI JYOTIRMOY BOSU** Moreover the AIR news room cannot be equated with that of private-owned newspapers because AIR is a wholly government-owned and controlled institution. I would put AIR announcements on par with the Gazette of India. So whatever announcements are made by AIR amount to government announcements. It is not to be equated with a privately-owned press or a private company.

Therefore, it is a clear case where the Government has been caught red-handed in putting on the air for mass consumption in this country, because AIR enjoys monopoly as far as broad-

casting is concerned, such versions. It shows contempt of the ruling given by your goodself, the Speaker of Lok Sabha, and also the bulletin issued from Rashtrapati Bhavan.

I would humbly request you to consider this. Either Shri Gujral expresses his regret before the House, as desired by Shri Dharra very rightly—he has been very kind—or if he does not do so, let the matter be sent to the Privileges Committee. There is no more information to be sought from the Minister in this regard.

**SHRI P M MEHTA (Bhavnagar):** This is a disrespect shown not only to the President but also to the Chair.

**MR. SPEAKER** I am not allowing any other member. Please sit down. Why are you so impatient?

I will see both the statements, of Shri Dharra and the Minister, made yesterday and I will try and form my opinion about it. But there I do agree—I do not know as to how to put it—that technically it was a resignation. Some paper writes "dismissed", some paper writes "dropped", but they are not chosen for this motion, and only AIR, is chosen.

**SHRI S M BANERJEE (Kanpur):** He has actually resigned.

**MR. SPEAKER** The actual position, you know, is that it is always decided on the advice of the Prime Minister. When out of a living Cabinet somebody goes it is generally taken in common parlance as being dropped. The Minister says that such and such a paper said this, and therefore AIR, also said this but the motion has not picked up those papers, it has picked up only the AIR. I will have to see what the statement is. I did not happen to be here yesterday. Mr. Deputy-Speaker was here. He gave it a little while before I left. I will see his observations, I will see everything, and form my opinion as to how the matter stands.

**SHRI PILLO MODY (Godhra):** The newspaper came out on the 2nd, and the All India Radio's announcement was on the 5th.

**SHRI JYOTIRMOY BOSU:** My only humble submission is...

**MR. SPEAKER:** You have made your submission. Papers to be laid,

12.11 hrs.

### PAPERS LAID ON THE TABLE

#### MAIN RECOMMENDATIONS OF THE TOBACCO EXCISE TARIFF COMMITTEE *re.* CENTRAL EXCISE TARIFF ON TOBACCO AND ITS PRODUCTS

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):** I beg to lay on the Table a copy of the Main Recommendations (Hindi and English versions) of the Tobacco Excise Tariff Committee regarding the Central Excise Tariff Structure for Tobacco and its products other than cigarettes. [Placed in Library. See No. LT-9103/75].

#### REVIEW AND ANNUAL REPORT OF MOGUL LINE LTD., BOMBAY AND MERCHANT SHIPPING (WRECKS AND SALVAGE) AMENDMENT RULES, 1975

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TREVEDI):** I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1973-74.

- (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9164/75].

- (2) A copy of the Merchant Shipping (Wrecks and Salvage) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 259 in Gazette of India dated the 22nd February, 1975, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-9165]

#### DELHI MUNICIPAL CORPORATION (ELECTION OF COUNCILORS) (AMENDMENT) RULES, 1975

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** I beg to lay on the Table a copy of the Delhi Municipal Corporation (Election of Councilors) (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. F. 2(30)/73-LSG in Delhi Gazette, dated the 11th February, 1975 under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT-9166/75.]

#### NAVY LEAVE (SECOND AMENDMENT) REGULATIONS, 1975

**THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK):** I beg to lay on the Table a copy of the Navy Leave (Second Amendment) Regulations, 1975 (Hindi and English versions) published in Notification No. S.R.O. 77 in Gazette of India, dated the 1st March, 1975, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-9167/75.]